

Latest Status Report of Infrastructure of J&K Judiciary Jammu Province

Dated: 01.02.2016

S. No		Construction of New Court Complexes	Stage	Amount released by the Govt.	Remarks
1	HC-2	Construction of proposed parking in High Court Complex, Janipur, Jammu.	Vide this office letter No. 1094/AC dated 20.04.2015, AAA in original amounting to Rs. 275.08 Lacs has been forwarded to the Law Department for Accord of Administrative approval & release of funds in this regard. A reminder has also been issued vide No. 1978/AC dated 11.05.2015.	<u>Estimated cost</u> Rs.275.08 Lacs An amount of Rs.50.00 lacs has been released by the Govt. vide Order No.4240-LD(Sts) of 2015 dated 24-11-2015 for Black topping of Road leading to new parking place in District court Complex, Jammu. Balance amount Rs.225.08 lacs	Pending with Govt. for release of balance amount of Rs.225.08 Lacs.
2.	HC-3	Construction of Conference Hall at High Court Complex, Srinagar	AAA amounting to Rs.73.78 Lacs received from Technical Officer to Chief Engineer PW(R&B) Kashmir for providing infrastructure facilities to newly constructed Conference Hall in the J&K High Court premises Srinagar has been sent to Govt. Department of Law vide this office communication No.14524/AC dated 10.11.2014 for accord of Administrative Approval and also release of funds. The Govt. has released funds to the tune of Rs.55.00 Lacs vide order No.2407-LD(Sts) of 2015 dated 18.08.2015.	Estimated cost Rs.73.78 Lacs Amount released Rs.55.00 Lacs Bal. Rs.18.78 Lacs.	Pending with Govt. for release of balance amount of Rs.18.78 Lacs.
3.	HC-8	Upgradation of Central Heating System/Header Pipe Line Installed at Additional Block of J&K High Court, Srinagar.	AAA amounting to Rs.19.85 Lacs has been forwarded to the Govt. Department of Law vide this office letter No.17553/Infrast dated 16.10.2015 for Upgradation of Central Heating System/Header Pipe Line Installed at Additional Block of J&K High Court, Srinagar, restoration of its pumps, including insulation and Electric Items at Lawyers Chambers at High Court Complex, Srinagar, for release of funds. Govt. has released funds to the tune of Rs.19.85 Lacs vide Order No. 249-LD(Sts) of 2016 dated 27.01.2016.	Estimated Cost Rs.19.85 Lacs. Bal. Nil	

			favour of concerned executing agency/department, for the desired purpose.		
7.	HC-22 (a)	Construction of Public Toilet Blocks in the High Court and District Court Complexes, Jammu.	The said project was allotted by the Municipal Corporation Jammu to NGO M/s Lakshya in June 2014, but till date the matter has not settled by the J&K Govt. due to order of stay issued by the Hon'ble High Court against M/s Lakshya.		
	HC-22 (b)	Renovation of Toilet Block at High Court Complex, Jammu.	Vide this Registry letter No.17555/Infrast dated 16.10.2015, AAA amounting to Rs.92.33 Lacs has been forwarded to the Govt. for release of funds in favour of concerned executing agency/department, for renovation of toilet block at High Court Complex, Jammu.	Estimated Cost Rs.92.33 Lacs.	Pending with Govt. since 16.10.2015.
8.	HC-24	Construction of Judicial Academy Janipur, Jammu	On approval by the Hon'ble Committec, Ms. Namita Singh, Architect, C/o Chandigarh has been appointed/engaged as Architect for preparing the designs/layouts of the auditorium of J&K State Judicial Academy at Jammu vide this registry communication No.4773/AC dated 01.06.2015. In response to the above letter Ms.Namita Singh, Architect has submitted Draft Agreement Document/quotation to this registry for approval. The same has to be placed before the Hon'ble Building & infrastructure Committee after completing all formalities.		
9.	HC-24	Administrative Block in the Jammu wing of the High Court	After approval of the Hon'ble Committee vide this registry communication No.4773/AC dated 01.06.2015 Ms. Namita Singh, Architect, C/o Chandigarh has been appointed/engaged as Architect for preparing the designs/layouts of expansion of High Court Building at Jammu and existing facility in the High Court Building. In response to above letter Ms. Namita Singh, Architect has submitted Draft Agreement Document/quotation to this registry for approval. The same has been placed before the Hon'ble Building & infrastructure Committee vide this registry letter No.5666-69/AC dated 25.06.2015. But till date no such response has been received.	----	Pending with Hon'ble Committee Since 25.06.2015.
10.	HC-42	Permission for installation of towers in High Court premises and	Vide this registry letter No.34224/Infras dated 31.12.2015 the matter has been		Pending with Hon'ble Committee Since 31.12.2015

		various other courts in the State.	placed before Hon'ble Infrastructure Committee, for perusal & approval.		
10.	HC-50	Permanent Restoration of of Record Room in the basement of New Wing Block including Library and Canteen Halls in the Main Block of J&K High Court Complex, Srinagar.	Vide this Registry letter No.16106/Infrast dated 03.10.2015, AAA amounting to Rs.28.83 Lacs has been placed before the Hon'ble Infrastructure Committee, for perusal & approval.	Estimated cost Rs.28.83 lacs	Pending with Hon'ble Infrastructure Committee since 03.10.2015.
11.	HC-52	Inspection Report of Library, High Court of Jammu & Kashmir, Jammu Wing.	Vide this Office letter No.20119-22/Infrast dated 30.11.2015, the Inspection Report received from Secretary to Hon'ble Mr. Justice Tashi Rabstan has been placed before the Hon'ble Library Committee.		Pending with the Library committee since 30.11.2015.
12.	1(b)	Jammu District Repair/Renovation of Court Complex at Bishnah.	Vide Govt. Order No.4708-LD(Sts) of 2015 dated 31.12.2015 Administrative approval has been accorded by the Govt. & funds to tune of Rs.4.80 Lacs have been released under the Scheme "Maintenance and Up-gradation" NFB Jammu in favour of Chief Engineer PW(R&B) Jammu, for Repair/renovation of Court Complex at Bishnah.	Rs.4.80 lacs Bal. Nil	
13.	1(c)	Conservation and restoration of Munsiff Court Complex at R.S.Pura	Draft MOU for conservation of Heritage Court Buildings in J&K was submitted by the Convener (Kashmir Chapter) INTACH on 06-08-2015 and the same was placed before the Hon'ble Committee that resolved as under:- Considered. <i>Resolved to defer and in the meantime, ask Registrar General to report to the Committee the reasons for which earlier proposals approved by the Committee have been returned by the Administrative Department, so that before present proposals are considered, it is ensured that no reason is left for the Administrative Department to return the proposal for the reasons identical to the reasons that earlier persuaded it to return the proposals.</i>		
14.	1(e)	Repair / Renovation of additional one Room with toilet adjoining to residential quarter at Akhnoor.	Principal D&S Judge Jammu had submitted the AAA for an amount of Rs.11.50 lacs and the same has been placed before the Hon'ble Committee vide this registry letter No.19100-03/Infrast dated	Estimated cost Rs.11.50 Lacs	Pending with Hon'ble Committee from 16.11.2015.

15	2-a	District Samba District Court Complex, Samba	16.11.2015. Foundation Stone for the Project has been laid on 09.06.2015 & work of the main building is in progress. Part of compound wall has been completed and breast wall on hilly side has also been constructed. Govt. has also accorded administrative approval to the Project vide Govt. Order No-706 LD (Sts) of 2014 dated 12-02-2014 read with Govt. Order No-1350-LD (Sts) of 2014 dated 20-03-2014.	<u>Total Estimated cost of the Project</u> <u>= Rs.2027.00</u> <u>Lacs</u> <u>Amount released</u> <u>On 23.03.2015</u> <u>Rs.241.00 Lacs</u> <u>&</u> <u>On 18-08-2015</u> <u>Rs.178.00 lacs</u> <u>Addl. Funds</u> <u>Rs.477.00 lacs</u> <u>has been released</u> <u>by the Govt. on</u> <u>14.09.2015.</u> <u>Total Amount</u> <u>released</u> <u>Rs.896.00 lacs</u> <u>Balance amount</u> <u>Rs.1131.00 Lacs.</u>	Pending with the Govt. for the release of balance amount.
16.	2-b	Construction of additional accommodation for Mobile Magistrate & CPO Room in District Court Complex at Samba.	In response to this registry letter No.6259/Ac Dtd.4.7.2015, AAA in original amounting to Rs.9.57 Lacs has been returned by the Govt. with the observation that the department is rushing with unlimited number of projects and its is not possible to take up so many projects in one go and requested to furnish the details of projects in hand and the resource position. Vide this registry letter dated 30.09.2015 the same has been placed before the Hon'ble Committee for further orders.	<u>Estimated Cost:</u> <u>Rs. 9.57 lacs.</u>	Pending with Hon'ble Committee Since 2.7.2015. Pending with Committee since 30.09.2015.
17.	3-b	District Reasi Construction of District Court Complex at Reasi.	Vide Govt. Order No.1909-LD(Sts) of 2011 dated 21.07.2011 an amount of Rs.10.00 lacs has been released as state share & vide Govt. order No.2901-LD(Sts) of 2011 dated 11.10.2011 an amount of Rs.14.00 lacs has been released as Central Share & vide Govt. Order No.3121 LD(Sts) of 2011 dtd.12.12.2011	<u>Estimated Cost:</u> <u>86.24 Lacs.</u> <u>Amount released</u> <u>Rs.29.00 Lacs</u> <u>Balance amount</u> <u>Rs.57.24 Lacs</u>	Pending with the Govt.

			funds to the tune of Rs.5.00Lacs have also been released as state share, for construction of additional accommodation (Judicial Lock up room, retiring room for CJM & P.As' room, six numbers of Lawyers Chambers & Toilet block) to Court Complex at Reasi.		
18.	<u>3-c</u>	Construction of Court Complex & residential Quarter at Kotli Bajalian, Katra.	AAA amounting to Rs.784.50 Lacs received from PDJ Reasi has been placed before Hon'ble Administrative Judge for District Reasi vide this registry letter No.19922/Infra dated 26.11.2015.	Rs.784.50 Lacs	Pending with Hon'ble Administrative Judge, since 26.11.2015
19.	<u>4-a</u>	Construction of Litigants Hall & Rooms for Court Complex at Banihal.	Vide Govt. Order No. 1361-LD(Sts) of 2014 dated 26.03.2014 Administrative approval has been accorded by the Govt. & funds to the tune of Rs.25.00 lacs have also been released.	<u>Estimated costs Rs.25.39 Lacs.</u> <u>Rs.16.00 Lacs as State Share and</u> <u>Rs.9.00 Lacs as Centre Share</u> <u>Total amount released Rs.25.00 Lacs.</u>	
20.	<u>4-b</u>	<u>District Ramban</u> District Court Complex, Ramban.	Vide this office letter No.7517/AC dated 09-11-2012 PDJ Ramban was authorised to issue indent for acquisition of land measuring 25 kanals at village Maitra, Govindpora, and Process for acquisition of land for construction of District Court Complex, at Ramban, is pending with the office of Collector Land Acquisition (ACR) Ramban as reported by PDJ concerned vide letter No.697-701/PDSJ/Rbn dated 26.11.2012.		<u>Pending with Collector Land Acquisition since 26.11.2012.</u>
21.	<u>5-a</u>	<u>District Kishtwar</u> District Court Complex, Kishtwar	Vide this office letter No.9621/AC dated 04.09.2014 Secretary to Govt.was requested for transferring the Deputy Commissioner/Revenue Complex at Kishtwar in favour of the Judicial Department.		Pending with Govt. since 4.09.2014.
22.	<u>6-a</u>	<u>District Kathua</u> Construction of District Courts of Additional Sessions Judge & Munsiff Judicial Magistrate, 1 ST Class, Kathua	Vide this office communication No.9266/AC dated 10/9/2012, the site plan & other relevant papers were returned to the Pr. D&S Judge with request to get the proposal vetted from Hon'ble Administrative Judge.		<u>Pending with PDJ Since 10/9/2012.</u>
23.	<u>7-a</u>	<u>District Rajouri</u> Construction of Court Complex and residential quarter at Kotranka.	Vide this Registry letter No. 14763/Ac, 19853/Ac and 4409/Ac dated 14-10-2011, 11-01-2012 and 15-07-2013 PD&SJ, Rajouri, was asked to		<u>Pending with PDJ Since 14-10-2011</u>

			furnish a detailed report regarding land proposed for construction.		
24.	7-c	Construction of District Court Complex, at Rajouri.	The matter regarding identification of land for construction of court complex is under process. Vide this Registry letter No.5748/Ac dated 09-06-2014 and followed by reminder dated 10-08-2015 PDJ was requested to take up the matter with the concerned authority for acquisition of land measuring 54 Kanals 19 Marlas at Phalyana near Salani Bridge, Rajouri.		<u>Pending with PDJ</u> <u>Since</u> <u>09-06-2014</u>
25.	7-d	Construction of Court Complex and residential quarter at Thannamandi	As per letter dated 8-6-2011 of PDJ Rajouri Land being acquired. A complaint has also received from the land owner namely Mushtaq Ahmad Shawl regarding proposing to occupation of parental land by the Judiciary. In this regard, vide this registry latter dated 15-07-2013 PDJ concerned was requested to furnish his report/comments in the matter but the response is still awaited.		<u>Pending with PDJ</u> <u>Since</u> <u>15-07-2013</u>
26.	8-a	<u>District Bhaderwah/ Doda.</u> Addl. District Court Complex, Doda	As per latest physical report submitted by the PDJ concerned on 10-07-2015 the physical position of the construction work is as under: 1) Court complex lower terrace slab level 22 ft. level costed. 2) Columns of lower terrace for slab level 34 ft. is in progress 3) Laying of columns of upper terrace for slab level 34 ft. is in progress. 4) Shuttering for lower terrace slab level 34 ft. is in progress. Vide Govt. Order No.2746-LD(Sts) of 2015 dated 14.09.2015, funds to the tune of Rs.200.00 Lacs has been released for construction of District Court Complex, at Doda.	1) Estimated cost =Rs.1778.85 lacs. 2) Funds released =Rs.698.25 lacs. 3) Balance funds =Rs.1080.60 lacs <u>On 14-09-2015</u> <u>Additional Funds</u> <u>to the tune of</u> <u>Rs.200.00 lacs</u> <u>have been</u> <u>released by the</u> <u>Govt.</u> <u>Rs.1080.60 lacs</u> <u>-Rs. 200.00 lacs</u> Balance Rs. 880.60 lacs	<u>Pending with Govt.</u> <u>for release of</u> <u>balance amount</u> <u>Rs.880.60 Lacs.</u>
27.	8-b	District Court Complex, Bhaderwah and Residential quarter of Munsiff, Bhaderwah	Land measuring 23 kanals and 11 marlas has been acquired for the construction of District Court Complex compensation in lieu of 22 kanals 2 marlas amounting to Rs.45.00 lacs has already been paid to the land owners. The amount of	<u>Rs.45,53,577/-</u> <u>as land</u> <u>compensation.</u>	<u>Pending with the</u> <u>Govt. for release of</u> <u>balance amount</u> <u>Rs.3,70,115/-</u>

			Rs.03.70 lacs is still required to be paid to the two land owners. Because of none availability of funds preparation of AAA for the said project is under process as per letter dated 12-06-2015 of PDJ, Bhaderwah. Vide this Registry letter No.26037/Ac dated 31-03-2015 the Govt. has been requested to release the funds to the tune of Rs.3,70,115/- for payment of compensation to the remaining land owners.	Vide letter dated 17.08.2015 Govt. has informed that the remaining land compensation amounting to Rs.3.17 Lacs has been projected in Capex Budget 2015-16.	
28.	9-a	District Udhampur District Court Complex, Udhampur Comprising of 7 Courts (i.e. PDJ, ADJ, CJM, Spl. M.M, (Under 13 th FC), M.M, Addl.Spl.M.Mag.(Under 13 th FC), & Mun.(JMIC), Udhampur.)	Construction of Court Building at Udhampur (Block "A") has been completed and as informed by Pr. D&S Judge some courts have been shifted in the said block. Moreover the work of (Block "B") shuttering & Reinforcement work for Ground Floor slab is in progress. Both Blocks A&B are raised/constructed on the land underneath the old building which was demolished by the constructing Agency JKPCC. The land is owned by Judicial Deptt. & Date of completion of the project was fixed as Dec. 2015.	Total Estimated Cost: Rs.1818.00Lacs. Funds Released Rs.1140.97 Lacs Utilized Rs.643.86Lacs Balance Rs. 677.03 Lacs. On 14-09-2015 addl. Funds Rs.322.75 lacs have been released by the Govt. Rs.677.03 Lacs. - Rs.322.75 lacs Balance Rs.354.28 lacs	Pending with Govt. for release of balance amount of Rs.354.28 lacs.
29.	9-	Sub Judge Court Complex, Ramnagar	In the Main Court building External & Internal finishing work Sanitary/ Plumbing work is in progress. The land is owned by Judicial Deptt. Moreover the date of the completion of the project was fixed as Dec. 2015. Physical status for Judges residence is 1(one), Ground floor and first floor slabs laid 2. Brick work completed, plaster work and flooring work is in progress.	Total Estimated Cost: Rs.644.00 Lacs Funds Released Rs.540.00 Lacs Utilized Rs.322.00 Lacs. Balance Rs.104.00 Lacs.	Pending with Govt. for release of balance amount of Rs.104.00 Lacs.
30.	9-c	Construction of Court Building and residential at Majalta	Vide this Registry letter No.229/AC dated 07-04-2015 PDJ concerned was requested to take up the matter with revenue authority for acquisition/ transfer of land measuring 10 kanal 16 marlas		Pending with PDJ 07-04-2015

			<p>for the said purpose.</p> <p>PDJ Udhampur has furnished the copy of letter dated 17.04.2015 of his office to the Deputy commissioner Udhampur to acquire the land measuring 10 Kanals 16 Marlas for construction of Court Building & Residential Quarter of Munsiff JMIC Majalta .</p>		
31.	10-a	<p><u>District Poonch</u></p> <p>1) The proposal regarding repair/renovation & addition /alteration in the District Court Complex Poonch</p>	<p>Vide Govt. Order No.150-LD(Sts) of 2016 dated 19.01.2016 Administrative approval has been accorded by the Govt. & funds to tune of Rs.44.40 Lacs have also been released under Scheme "Maintenance and Upgradation" NFB Jammu in favour of Chief Engineer PW(R&B) Jammu, for execution of court Complex Poonch (Repair/renovation & addition/alteration of Court Complex).</p>	<p>Rs.44.40 lacs</p> <p>Bal. Nil</p>	
32.	10-c	<p>Sub Judge Court Complex, Surankote</p>	<p>Land for construction of Court Complex and residential quarter for the Judicial Officer has been earmarked, but the same has not been transferred to the Judiciary.</p>		<p><u>Pending with PDJ</u> since <u>05-02-2013</u></p>

Kashmir Province

S. No		Construction of New Court Complexes	Stage	Amount released by the Govt.	Remarks
<u>1</u>	<u>11-h</u>	<u>District Srinagar</u> Construction of Court Complex, at Mominabad, Srinagar	<p>The construction work is complete only finishing work is left.</p> <p>Original Plan was estimated at Rs.82.03 crores.</p> <p>The Revised Plan for an estimated cost of Rs.120.28 Crores was sent to the Govt. vide this Registry letter No.22567/Ac dated 24-02-2015.</p> <p>However Govt .has released an amount of Rs.1500.00 lacs on 23-11-2015 for the said purpose</p> <p>Design and layout of Model Court Room, Judge's Chamber and Advocates' space for District Court Complex Mominabad , Srinagar has been approved by the Hon'ble High Court .</p>	<p>Rs.82.03 Crores</p> <p>Additional amount of Rs.188.00 lacs released on 18-08-2015.</p> <p>However Govt . vide letter No.LD(Sts) 2004-5/36 dated 31-08-2015 informed that the Revised Plan to the tune of Rs.120.28 Crores is under process. Thereafter an amount of Rs.1500.00 lacs has been released by the Govt. on 23-11-2015</p> <p>Released amount Rs.16.38 Crores</p> <p>Balance Rs.103.40 Crores.</p>	Pending with the Govt. for release of balance amount.
<u>2</u>	<u>11-L</u>	Lawyers' Chamber at District Headquarter Mominabad, Srinagar.	Govt. has accorded sanction of Administrative approval to the project & also released the funds to the tune of Rs.350.61 Lcs.	<p>1st phase estimated cost =Rs.841.00 lacs</p> <p>2nd phase estimated cost=Rs.690.07 lacs</p> <p><u>Total =Rs.1531.07 Lacs</u></p> <p><u>Funds to the tune of Rs.200.61 Lacs released earlier</u></p> <p>Fund to the tune of Rs.150.00 lacs released on 18-08-2015</p> <p>Total amount released= <u>Rs.200.61 Lacs.</u></p> <p>+ <u>Rs.150.00 lacs.</u></p> <p>Rs.350.61 Lacs</p> <p>Balance Rs.1180.46 Lacs.</p>	<u>Pending with the Govt. for release of amount.</u>
<u>3.</u>	<u>12-a</u>	Construction of Sub Judge Court at Pattan. (Baramulla)	<p>New Court Building at Pattan has been completed and it has been inaugurated on 14 October, 2015 by the Hon'ble Chief Justice.</p> <p>Vide this Registry letter No.14755/AC dated 13-11-2014 AAA has been forwarded to the Pr. D&S Judge, Baramulla taking up the construction of Phase-II for his views/comments but no such response has been received till date.</p>	<u>Estimated Cost of phase IInd=Rs.553.20 lacs</u>	

4.	12-b	Construction of Court Complex & Residential Building for Munsiff, Boniyar (Baramulla).	Government has accorded administrative approval for the project. Construction work has started & is under progress. The Govt. has also released funds to the tune of Rs.263.82 lacs in this regard.	Estimated Cost.RS.263.82 lacs Funds Released= RS.263.82 lacs	
5.	12-d	Munsiff Court Complex, Dangiwacha. (Baramulla)	Vide this registry latter No.5647/AC dated 25-06-2015 AAA amounting to Rs.684.91 lacs has been forwarded to the Chief Engineer for vetting and counter signatures. Vide this Registry letter No.6260/AC dated 4-07-2015 PDJ Concerned has been authorized to issuance indent for acquiring of land measuring 9 kanals and 1 marlas situated at Dangiwacha.	---	
6.	12-g	a) Construction of double storeyed Court Complex at Sopore. (Baramulla) b) Construction of double storeyed Residential Quarter at Sopore. (Baramulla)	Construction of double storeyed Court building has been completed. Only finishing work is left. Construction of double storeyed Residential building is complete. Only finishing work is left.	Estimated Cost =Rs.270.00 lacs Funds released= Rs.216.69 lacs <u>Balance=Rs.70.06 lacs</u> Estimated Cost =Rs.56.59 lacs Funds released= Rs.44.00 lacs <u>Balance=Rs.14.55 lacs</u>	<u>Pending with the Govt. for release of balance amount Rs.70.06 Lacs.</u> <u>Pending with the Govt. for release of balance amount Rs.14.55 Lacs.</u>
7.	12-j	<u>District Baramulla</u> Construction of New District Court Complex at Baramulla	New Court Building has been completed and inaugurated on 14 October, 2015 by the Hon'ble Chief Justice. Vide this office communication No.6417/AC dated 06.07.2015 Pr. D&S Judge, Baramulla has been permitted to exchange land measuring 05 kanals and 06 Marlas of old District Court Complex, Baramulla for construction of Revenue Complex in lieu of the plot of land measuring 10 kanals comprising of survey No.309/min. situated adjacent to New Court Complex, Baramulla, so that the matter with regard to transfer of said land can be taken up with the Govt. by .D.C. Baramulla.	An amount of Rs.54.00 lacs has been released by the Govt for various works on 14-09-2015	<u>Pending with the D.C. Baramulla since 06-07-2015</u>
8.	12-N	Construction of Court Complex, and Residential Quarter for	Permission for acquisition of land for construction of the said court complex has been	<u>Nil</u>	<u>Pending before Hon'ble Mr.Justice Hasnain</u>

		Addl Mobile Magistrate (Under 13 th F.C.) at Chandoosa	sought by the PDJ and the same has been placed before the Hon'ble Administrative Judge by this Registry vide letter. No.6478/AC dated 07-07-2015 for approval but no such response has been received till date. The matter shall now be placed before the newly nominated Hon'ble Administrative Judge.		<u>Massodi</u> <u>(Administrative Judge)</u>
9.	12-M	Opening of Post office in the court complex, Baramulla	Permission for Opening of Post office in the court complex, Baramulla has been sought by the PDJ and the same has been placed before the Hon'ble Administrative Judge by this Registry vide letter. No.20590/AC dated 19-01-2015, but no such response has been received till date. The matter shall now be placed before the newly nominated Hon'ble Administrative Judge.		<u>(do)</u>
10.	12-o	Construction of residential quarter at Baramulla	AAA amounting to Rs. 146.50 lacs has been submitted by the Chief Engineer, Kashmir for accord of administrative approval. Vide this Registry's letter No. 16080/Infrst dated 3-10-2015, PDJ Baramulla was asked to intimate this Registry about the land availability and its location to be used for the said purpose. The information is still awaited.	Estimated Cost. Rs. 146.50 lacs.	<u>Pending with PDJ since 03-10-2015</u>
	12-p	Construction of Record Room at District Court Complex, at Baramulla.	AAA amounting to Rs.173.33 lacs has been placed before the Hon'ble Infrastructure Committee, vide this office letter No. 16076-79/Infrst dated 03-10-2015	Estimated cost Rs. 173.33 lacs.	<u>Pending with Hon'ble Committee since 03-10-2015</u>
11.	12-	Acquisition of land for construction of Court / Residential Building for the court of Munsiff Boniyar.	Vide this Registry letter No.21241/AC dated 09.12.2015 AAA amounting to Rs.15.00 lacs has been forwarded to the Govt. for release of funds in favour of concerned executing agency/department, for acquisition of land for construction of Court/Residential Building for the Court of Munsiff Boniyar.		<u>Pending with Govt. since 09.12.2015.</u>
12.	13-b	<u>District Bandipora</u>	Administrative Approval has been accorded vide Govt.	Funds to the tune of Rs.466.77 lacs including Cost of land and initially an	<u>Pending with Govt. for release of amount.</u>

		Construction of Munsiff Court Complex & Residential Quarter at Gurez. (Bandipora)	Order No.1223-LD (Sts) of 2015 dated 30-03-2015 to the construction of Munsiff Court Complex at Gurez and funds to the tune of Rs.466.77 lacs including Cost of land and initially an amount of Rs.50.00 lacs was released for the project.	amount of Rs.50.00 lacs was released for the project. Additional amount released Rs.50.00 lacs on 18-08-2015 <u>On 14-09-2015 addl. Funds Rs.100.00 lacs has been released by the Govt.</u> Total Amount released=200.00 lacs Balance amount Rs.266.77 Lacs.	
13.	13-c	District Court Complex, Bandipora	Govt has returned the AAA amounting to Rs.1985.36 lacs with the observation that The construction of Court Complex/Court building is covered under CSS presently in vogue and funds for its construction are provided in the ration of State: Centre as 25:75 basis increased to ration 90: 10 by the Government of India, whereas the construction of Lawyers Chambers & Mediation Centre are not covered under the said scheme. Vide this Registry letter No.6087/AC dated 03-07-2015 the same was forwarded to the PDJ concerned with request to take up the matter with concerned Department to do the needful as per observation made by the Law Department. <i>Moreover a LPA is also pending before the Hon'ble High court wing, Srinagar in which certain directions have been passed by the Hon'ble court regarding construction of said Court complex.</i>		<u>Pending with PDJ since 6087/AC dated 03-07-2015</u> Moreover a LPA is also pending before the Hon'ble High court wing, Srinagar
14.	14 (a)	<u>District Pulwama</u> i) District Court Complex, Pulwama ii) DPR/Cost offer for additionalties of District court complex, Pulwama	Structure/Building work upto roof level is complete and internal finishing work is in progress as per letter dated 29-08-2015 of PDJ. However, DPR/Cost offer for an amount to Rs.20.97 Crores, for additionalties of the said complex have been submitted by the Pr. D&S Judge concerned. The same has been forwarded to the Secretary to Govt. vide this office letter No. 16172-73/AC dated 25.11.2014, for accord of approval & release of funds. As per report of Pr. D&S Judge, Pulwama vide letter dated 31.10.2015 amounting to Rs.10.47 Crores as	<u>Estimated cost Rs. 1200.00 lacs</u> <u>Amount released Rs.840.00 lacs</u> Balance Amount Rs.360.00 Lacs. <u>Estimated cost Rs.20.97 Crores</u> <u>Release Rs.10.50 Crores as per report of PDJ</u> <u>Balance Rs.10.47 Crores.</u>	<u>Pending with Govt. for release of balance amount .</u> <u>Pending with Govt. for release of balance amount.</u>

			balance. Vide this office letter dated 30.11.2015 was requested to Department of Law for release of balance funds.		
<u>15.</u>	<u>14-i</u>	Construction of Residential Complex for District Court Pulwama	PDJ Concerned has submitted DPR/Cost offer for an amount of Rs.542.80 Lacs. After doing the needful this registry has forwarded the same to the Government vide letter No. 18779/AC dated 31.12.2014, for accord of approval & release of funds.	Estimated cost Rs.542.80 Lacs.	Pending with Govt. for accord of Adm. Approval.
<u>16.</u>	<u>15-i</u>	<u>District Anantnag District Court Complex at Anantnag.</u>	As informed by Pr. D&S Judge, the possession of old building that housed the District Superintendent of police at Anantnag, has been taken by him. Vide this Registry letter No.735/AC dated 17-04-2015 AAA amounting to Rs.3.24 crores has been forwarded to the Govt. for release of funds for Renovation/Addition /Alteration of the said building. Vide this office letter No.22411/Infras dated 23.12.2015, Secretary to Govt. was requested to intimate the steps that have been taken in the matter.	<u>Estimated cost 3.24 Croers.</u>	Pending with Govt. since 17-04-2015.
<u>17.</u>	<u>15-k</u>	Old District Court Complex, Anantnag declared as Heritage Building	Draft MOU for conservation of Heritage Court Buildings in J&K was submitted by the Convener (Kashmir Chapter) INTACH on 06-08-2015 and the same was placed before the Committee and the Hon'ble Committee has resolved as under:- Considered. Resolved to defer and in the meantime, ask Registrar General to report to the Committee the reasons for which earlier proposals approved by the Committee have been returned by the Administrative Department, so that before present proposals are considered, it is ensured that no reason is left for the Administrative Department to return the proposal for the reasons identical to the reasons that earlier persuaded it to return the proposals.		
<u>18.</u>	<u>15-n</u>	Construction of Lawyers Chamber at District Court Complex	Govt. has returned the proposal/AAA amounting to Rs.08.31 crores with		Pending with Hon'ble committee

		Anantnag	observation to draw the five year plan of its activities for judicious use of resources and the same has been placed before the Hon'ble Committee Vide this Registry letter dated 30-09-2015.		Since 30-09-2015
<u>19.</u>	<u>16 (a)</u>	District Shopian Construction of District Court Complex and residential quarter at Shopian	<p>An amount of Rs. 2.50 Crores stand already sanctioned for acquisition of land. PDJ, Shopian, has been authorized to place the indent for acquisition of 12 Kanals of land & the same has been acquired as informed by the PDJ. Chief Engineer has submitted AAA for an amount of Rs. 2837.47 Lacs to this registry.</p> <p>The Hon'ble Committee has accorded its approval to the said AAA on 08-08-2015 and the Registrar General, had fixed the meeting with the concerned PDJ on 27-10-2015 and the same was deferred by the then Registrar General.</p>	<p><u>Estimated Cost Rs.2837.47 lacs</u> <u>Amount released Rs.2.50 Crores & Utilized the same</u></p>	<u>Pending before the Hon'ble Committee since 27.07.2015</u>
<u>20.</u>	<u>16(b)</u>	Construction of Lawyer Chamber at District Court Complex, Shopian	<p>Vide this registry communication No.14526/AC dated 10.11.2014 AAA for an amount of Rs.87.88 Lacs has been forwarded to the Govt. for accord of approval & release of funds for the said purpose & a reminder dated 20.3.2015 has also been issued in this regard.</p> <p>Vide PDJ's letter dated 18.02.2015 has informed that Rs.49.00 Lacs has been released and Rs.38.88 Lacs remined as balance.</p> <p>Vide this office letter dated 20.3.2015 was requested to Govt. Law Department for release of balance amount.</p>	<p>Estimated cost Rs.87.88 Lacs.</p> <p>Released amount Rs.49.00 Lacs.</p> <p>Balance Rs.38.88 Lacs.</p>	<u>Pending with Govt. for release of balance amount.</u>
<u>21.</u>	<u>17-a</u>	Construction of residential quarters for Judicial Officers at Ganderbal	The matter relating to the construction of the Judicial quarters at Ganderbal has already been taken up with the District Administration but the Dy.Commissioner		

			has informed that no State land is available for the said propose and as reported by the PDJ the land requires to be acquired for the purpose. However, Hon'ble Law Minister projected certain difficulties on 19-03-2015 in the meeting in this matter, but has assured that the matter will be looked into by him personally.		
<u>22.</u>	<u>18-a</u>	<u>District Kulgam</u> District Court Complex, Kulgam	The land measuring 20 Kanals has recently been acquired by Collector Land acquisition (ACR) Kulgam for construction of Distt. Court Complex & the concerned agency have submitted DPR amounting to Rs.50.81 crores to this Registry for the said purpose and the same has been placed before Hon'ble Building & Infrastructure Committee for approval vide this Registry letter No.6088-91/Ac dated 03-07-2015. No response has been received till date.	<u>Estimated cost Rs.50.81</u> <u>lacs</u>	<u>Pending with</u> <u>Hon'ble</u> <u>Infrastructure</u> <u>Committee</u>
<u>23.</u>	<u>18-b</u>	<u>Construction of</u> <u>D.H.Pora</u>	AAA for an amount of Rs.892.93 lacs has been received from PDJ Kulgam and the same was not duly Checked by the Chief Engineer concerned.The same has been returned by this Registry on 03-07-2015.	<u>Estimated Cost Rs.892.93</u> <u>lacs</u>	<u>Pending with</u> <u>Chief Engineer</u> <u>Kashmir since</u> <u>03.07.2015</u>
<u>24.</u>	<u>18-c</u>	<u>Munsiff Court</u> <u>Complex, Qazigund</u> <u>(Kulgam)</u>	Recently fresh AAA amounting to Rs.1167 00 lacs has been received from Chief Engineer,PWD(R&B) Kashmir for the Construction of Court Complex at Qazigund. The same is yet to be placed before the Hon'ble Administrative Judge for District Kulgam and Hon'ble Committee, because of non availability of land for the said project. Principal D&S Judge Kulgam has submitted the revenue record of identification of land for the said project and the same was placed before the Hon'ble Administrative Judge, under this registry's	<u>Estimated cost Rs.1167.00</u> <u>lacs</u>	<u>Pending with</u> <u>Hon'ble</u> <u>Committee since</u> <u>18.12.2015</u>

			<p>letter No. 17589/Infrac dated 19-10-2015 for His Lordship's kind perusal and approval.</p> <p>Secretary to Hon'ble Mr. Justice, Ali Mohammad Magry, Administrative Judge District Kulgam, vide his letter No. dated 4-12-2015 has forwarded the report of Hon'ble Administrative Judge, for placing the same before Hon'ble the Chief Justice for further necessary action. The said report was placed before Hon'ble the Chief Justice, and His Lordship has been pleased to place before the Committee on infrastructure.</p> <p>Vide this Registry's letter No. 21932-35/Infst. Dated 18-12-2015, the matter was placed before the Hon'ble Infrastructure Committee for their Lordships kind perusal and approval. Matter is still pending before the Hon'ble Committee.</p>		
25.	19-a	District Kupwara Construction of record room & renovation of Office Chambers at District Court Complex, Kupwara.	DPR has been forwarded to the Govt. vide latter dated 09-05-2014 for accord of AAA & release of funds to the tune of Rs.109.75 Lacs.	<p>Estimated Cost.RS.109.75 Lacs</p> <p>Funds Released=Rs.64.75 Lacs</p> <p>Balance=45.00.lacs</p>	<u>Pending with the Govt. for release of balance amount.</u>
26.	19-c	Construction of Court Complex at Sogam	<p>As informed by the PDJ the main Court Building is complete and has been inaugurated.</p> <ol style="list-style-type: none"> 1) Compound walling complete 2) Residential quarter of Munsiff roofed, finishing work in progress 3) Security guard Hut roofed. 4) Petition Writers building completed. 	<p>Estimated Cost.RS.97.71 Lacs</p> <p>Funds Released=Rs.97.71 lacs.</p> <p><u>Balance=Rs.Nil</u></p>	only finishing work in progress
27.	19-e	Construction of Double storeyed Court Building (Addl. District & Sessions Court) at Handwara	The Government has accorded administrative approval to the project and the execution of the project has been entrusted to J&K Police housing corporation.	<p>Estimated Cost.RS.698.95 Lacs</p> <p>Funds Released=Rs.75.00 lacs & land compensation Rs. 100.00 lacs</p> <p><u>Balance=Rs.523.95 lacs</u></p>	<u>Pending with the Govt. for release of balance amount.</u>

<u>28.</u>	<u>19-f</u>	Construction of Court Complex & Residential quarters for Judicial Officers, at Kupwara	Vide this registry letter No.725/Ac dated 17-04-2015 AAA has been returned to the PDJ concerned for clarification of the observations made by the planning Deptt.		<u>Pending with PDJ</u> Since 17-04-2015
<u>29.</u>	<u>20(a)</u>	District Budgam a) Construction of Court Complex at Chadoora. (Budgam)	AAA amounting to Rs.725.76 lacs was submitted by the PDJ and the same has been returned by this Registry vide latter dated 27-08-2015 with the request to Segregate the proposal by preparing the separate DPR for the said purpose as desired by the Govt. Moreover as informed by the PDJ Budgam the possession of land to the tune of 12 Kanals 2 Marlas, acquired for construction of court complex at Chadoora has been taken over.	Estimated Cost.RS.725.00 Lacs	<u>Pending with PDJ since 27-08-2015</u>
<u>30.</u>	<u>20(c)</u>	Construction of Lawyer Chambers and other facilities at Distt. Court Complex, Budgam.	Govt. has returned the proposal/AAA amounting to Rs.299.86 lacs with the observation to draw the five year plan of its activities for judicious use of resources.The same has been forwarded to the concerned PDJ on 27-08-2015 for doing the needful as per letter of Govt.	Estimated cost Rs.299.66 Lacs	<u>Pending with PDJ Budgam since 27-08-2015</u>
<u>31.</u>	<u>20-e</u>	Construction of Munsiff Court Complex, Magam	As reported by PDJ vide letter dated 26-10-2015 the work of the Building of Munsiff Court, Magam is complete in all respects.The building has already been inaugurated.	Estimated Cost.RS.158.20 Lacs Funds Released=Rs.158.00 lacs. <u>Balance=Rs.00.20 lacs</u>	
		Construction of Lawyers Chamber at Munsiff Court Complex, Magam.	DPR an amounting to Rs.72.44 Lacs, received from Chief Engineer PWD(R&B) Kashmir has been sent to Hon'ble Administrative Judge (For District Budgam) vide this registry letter No.35302/Infras dated 22.01.2016.	Estimated cost Rs.72.44 Lacs.	<u>Pending With Administrative Judge from 22.1.2016</u>
<u>32.</u>	<u>20(h)</u>	Construction of Munsiff Court complex, Beerwah (Budgam)	DPR has been prepared by the constructing agency and the same has been forwarded to the Pr. D&S Judge, Budgam for its comments.	Estimated cost Rs.297.99 Lacs.	<u>Pending with PDJ Budgam since 30.10.2014</u>
<u>33.</u>	<u>21-a</u>	District Leh Construction of Judicial Guest House at Skara Juk, Leh	Land measuring 5 Kanals situated near Moonland Guest house Skara Leh has been allotted in favour of the	Estimated Cost= Rs.2.44 crores	<u>Pending with Committee since 30-09-2015</u>

			Judicial Department. Vide this Registry letter No.15842/Infrast dated 30-09-2015 AAA has been placed before the Hon'ble Committee.		
34.	21-b	Construction of Munsiff Court Complex/Residential quarter at Nobra.	Newly constructed Munsiff court building Nobra has been inaugurated by Hon'ble Mr Justice Ali Mohammad Magrey (Administrative Judge, Leh) on 13-11-2014		
35.	21-d	<u>District Leh</u> Construction of new Court Complex at Leh	Land measuring 70 kanals 5 marlas situate at Village Saboo, Leh has been allotted in favour of the Judicial Department and possession of the same has been taken over by the PDJ, Leh for construction of new Judicial complex alongwith residential quarters. Fresh Project Report amounting to Rs.3913.58 lacs has been placed before Hon,ble Building & Infrastructure Committee vide this Registry letter No.4911-14/Ac dated 05-06-2015 for their Lordship's Perusal/approval.	Estimated Cost= Rs.3913.58 lacs	Hon'ble Building & Infrastructure Committee Since, 05-06-2015
36.	21-e	Construction of Office Complex including VIP Guest House for Mini Court/Office at Khaltsi, Leh	After doing the needful Vide this Registry letter No.15842/Infras dated 30-09-2015 DPR/AA amounting to Rs.219.30 lacs and Rs.82.55 lacs has been placed before the Hon'ble Committee. Again on 21-11-2015 a further request to do the needful has been placed before the Hon'ble committee.	Estimated Cost= Rs.219.30 lacs Rs.82.55 lacs	Pending with Committee since 21-11-2015
37.	22-(a)	<u>District Kargil</u> Munsiff Court Complex (Main Building/Residential Quarters and Compound walling), at Sankoo.	Govt. has returned the proposal/AAA amounting to Rs.370.07 lacs with observation to draw the five year plan of its activities for judicious use of resources after doing the needful the same was placed before the Hon'ble Committee on 30-09-2015. The matter has been again placed before the committee on 21-11-2015. The Fresh DPR amounting to Rs.270.00 Lacs received from PDJ Kargil for construction of Munsiff Court Complex (Main Building/Residential Quarters and Compound walling) at Sankoo Kargil has been placed before	Estimated Cost= Rs.270.00 lacs	Pending with the Hon'ble Committee since 04.12.2015

			Hon'ble Committee vide this office communication No.20962-65/Infra dtd.04.12.2015.		
38.	22-(a) II	Construction of Bar Room, Chowkidar Quarter/Stamp Vendor Room and Local Type Latrine for Munsiff Court Complex, Sankoo.	The Fresh DPR amounting to Rs.100.00 Lacs received from PDJ Kargil for construction of Bar Room, Chowkidar Quarter/Stamp Vendor Room and Local Type Latrine for Munsiff Court Complex, Sankoo has been placed before Hon'ble Committee vide this office communication No.20962-65/Infra dated 04.12.2015.	Estimate Cost Rs.100.00 Lacs	<u>Pending with the Hon'ble Committee since 04.12.2015</u>
39.	22-c- II	Munsiff Court Complex, Zanskar	Govt has returned the proposal/AAA amounting to Rs.425.73 lacs with observation to draw the five year plan of its activities for judicious use of resources after doing the needful the same was placed before the Hon'ble Committee on 30-09-2015 and again on 21-11-2015. The Fresh DPR amounting to Rs.217.12 Lacs received from PDJ Kargil for construction of Residential Complex Munsiff Court at Padam Zanskar, Kargil has been placed before Hon'ble Committee vide this office communication No.20958-60/Infra dtd.04.12.2015.	Estimated Cost= Rs.217.12 lacs	<u>Pending with the Hon'ble Committee since 04.12.2015</u>
40.	22-b	Construction of District Court Complex including Guest house and residential quarter for Judicial Officer at Khurbathang, Kargil.	Govt. has returned the proposal/AAA amounting to Rs.425.73 lacs with observation to draw the five year plan of its activities for judicious use of resources after doing the needful the same was placed before the Hon'ble Committee on 24-06-2015.	Estimated Cost= Rs.3128.82 lacs	<u>Pending with Hon'ble Committee Since. 24-06-2015</u>